CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH NEW DELHI



CCP No.279/93 in OA No.2106/91

New Delhi, this the 6th day of January, 1994.

Hon'ble Mr Justice S.K.Dhaon, Vice Chairman Hon'ble Mr B.N.Dhoundiyal, Member(A)

Shri O.P.Chabra, S/O late Shri Bhagwan Das Chabra, R/O 33, Ayodhaya Kunja, Bypass Kheria Road, Agra. ... Petitioner

(by Mr O.P.Khokha, Advocate)

VS.

1.Shri A.N.Sbukla, Secretary, Railway Board, Railway Bhawan, New Delhi.

2.Shri K.R.Vij, General Manager, Central Railway Bombay V T

3.Shri V.K.Aggarwal,
Divisional Railway Manager,
Jhansi Division, JHANSI ... Respondents.

(by Mr H.K.Gangwani, Advocate)

ORDER(Oral)

The complaint made by O.P.Chhabra is that the direction given by the Tribunal on 24.12.1992 in O.A.No.2106/91 has not been complied with.

- 2. The petitioner, Shri O.P.Chhabra is present in person alongwith his counsel. The departmental representative has handed over a sum of %.35,174/- to Shri Chhabra. Shri Chhabra and his learned counsel also state that the order of the Tribunal in so far as it relates to Shri Chhabra, has fully been complied with.
 - 3. In view of the afore-mentioned development, this Contempt petition does not survive. It is dismissed. The notices issued to the respondents

(2)

are discharged.

4. There will be no order as to costs.

(B.N.Dhoundiyal)

Member(A)

(S.K.Dhaon)
Vice Chairman

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